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*The 29th March 1949.*

**No.L.6/49/3.**—The following Act of the Assam Legislative Assembly, having been assented to in His Majesty's name by the Governor, is hereby published for general information:—

[Received the assent of the Governor on the 28th  
March 1949]

**ASSAM ACT IV OF 1949**

**THE ASSAM SALES TAX (AMENDMENT) ACT,  
1949**

(Passed by the Assembly)

[Published in the *Assam Gazette, Extraordinary* of the 30th March, 1949.]

*An*

*Act to amend the Assam Sales Tax Act, 1947.*

Preamble. WHEREAS it is expedient to amend the Assam Sales Tax Act, 1947, hereinafter called the principal Act, in the manner hereinafter appearing ;

It is hereby enacted as follows :—

- Short title, extent and commencement. 1. (1) This Act may be called the Assam Sales Tax (Amendment) Act, 1949.
2. (2) It shall have the like extent as the principal Act.
3. (3) It shall come into force with effect from the 1st April 1949.

Amendment of Schedule II to the Assam Act XVII of 1947. 2. In the third column of Schedule II to the Assam Sales Tax Act, 1947, for the words "Nine pies in the rupee" occurring against serial No. 1, the words "One anna in the rupee" shall be substituted.

\* S. M. LAHIRI,  
*Secy. to the Govt. of Assam, Leg. Deptt.*